

Fifteenth Kerala Legislative Assembly

Bill No. 74

**THE KERALA UNIVERSITY OF FISHERIES AND
OCEAN STUDIES (AMENDMENT) BILL, 2021**

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[Translation in English of “2021-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ബിൽ” published under the authority of the Governor.]

THE KERALA UNIVERSITY OF FISHERIES AND OCEAN STUDIES
(AMENDMENT) BILL, 2021

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BILL

to amend the Kerala University of Fisheries and Ocean Studies Act, 2010.

Preamble.— WHEREAS, it is expedient to amend the Kerala University of Fisheries and Ocean Studies Act, 2010 (5 of 2011) for the purposes hereinafter appearing;

BE it enacted in the Seventy-second Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala University of Fisheries And Ocean Studies (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on 26th day of February, 2021.

2. *Amendment of the title.*— In the Kerala University of Fisheries and Ocean Studies Act, 2010 (Act 5 of 2011) (hereinafter referred to as the Principal Act), in the title, for the words “FISHERIES AND OCEAN STUDIES” the words “FISHERIES AND OCEAN STUDIES” shall be substituted;

3. *Amendment of the preamble.*—(1) In the preamble of the principal Act, after the words and symbol "environmental science," the words and symbols "fisheries, aquaculture, control of fish diseases, fish processing and fish marketing", shall be inserted.

4. *Amendment of section 1.*— In sub-section (1) of section 1 of the principal Act, for the words “Fisheries And Ocean Studies”, the words “Fisheries And Ocean Studies” shall be substituted;

5. *Amendment of section 2.*— In section 2 of the principal Act,—

(1) clause (b) shall be omitted;

(2) after clause (c), the following clause shall be inserted, namely:—

"(ca) "Controller of Examinations" means the Controller of Examinations of the University appointed under section 41;"

(3) in clause (e), for the figures and words "in section 23" the words, figures, and letter "in section 25A" shall be substituted;

(4) clause (g) shall be omitted;

(5) in clause (h), before the word "appointed", the word "extension" shall be inserted;

(6) for clause (j), the following clauses shall be substituted, namely: —

"(j) "Extension Council" means the Extension Council constituted under section 19A of this Act;

(ja) "Faculty Board of Studies" means the Faculty Board of Studies constituted in each faculty under sub-section (4) of section 25; "

(7) for clause (r), the following clause shall be substituted, namely: —

"(r) "Head of the Department "means the head of the Department in the faculties appointed under section 45;"

(8) after clause (t), the following clause shall be inserted, namely: —

"(ta) "Librarian" means the librarian of the university appointed under section 40; "

(9) after clause (y), the following clause shall be inserted, namely: —

"(ya) "Pro-Vice-Chancellor" means the Pro-Vice-Chancellor of the University appointed under section 35;"

(10) clauses (ag) and (ah) shall be omitted;

(11) after clause (am), the following clause shall be inserted, namely:—

"(ama) "University Engineer" means the University Engineer appointed under section 39;"

6. *Amendment of section 3.*— In section 3 of the Principal Act,—

(1) in sub-section (1), for the words "Fisheries and Ocean studies" the words "Fisheries and Ocean studies" shall be substituted.

(2) in sub-section (2), for the words and symbol, "School Governing Council, Departmental Governing Councils" the words and symbol, "Extension Council, Faculty Board of studies" shall be substituted;

(3) after sub-section (5), the following sub-section and proviso shall be added, namely:—

“(6) The responsibility of introducing undergraduate and postgraduate courses in Fisheries Science and Marine Studies in the State of Kerala shall be vested with the Kerala University of Fisheries and Ocean Studies:

Provided that this provision shall not apply to courses started by any other universities under any Central Act.”.

7. *Amendment of section 5.*—In item (iv) of section 5 of the principal Act, after the words "in respective fields" the words "on the basis of detailed study" shall be inserted.

8. *Amendment of section 7.*— In section 7 of the Principal Act, —

(1) in clause (e), the word and symbol "or school" shall be omitted ;

(2) clause (i) shall be omitted;

(3) in clause (l) for the word "in the bill", the word "of the Act" shall be substituted;

(4) for clauses (r) and (s), the following clauses shall be substituted, namely:—

“(r) to create posts required for teaching, research and extension education with the permission of the Government and to appoint persons having prescribed qualification to such posts;

(s) to create teaching/non-teaching posts for administration and other purposes with the permission of the Government and to appoint persons to such posts;”.

(5) in clause (x) item (ii) shall be omitted.

(6) in clause (y) item (viii) shall be omitted.

9. *Amendment of section 8.*— In section 8 of the Principal Act, —

(1) in sub-section (1), the symbol and word ", school" shall be omitted and after the words "any document" , the words "including digitally stored" shall be inserted;

(2) for sub-section (2), the following sub-section shall be substituted, namely: —

"(2) The Government shall, before causing an inspection or inquiry to be made under sub-section (1), give due notice at least ten days before such inspection or enquiry, as the case may be, to the University and the Registrar shall be vested with the responsibility to appear before such inspection or enquiry and to provide required information."

(3) in sub-section (7), for the words "to the instructions", the words "to the said directions" shall be substituted and at end the sentence, "the authority concerned of the University shall be bound to implement such directions." shall be added.

(4) for sub-section (8), the following sub-section shall be substituted, namely: —

"(8) The responsibility of timely furnishing of any information relating to the administration of the University, required by the Government shall be vested with the Registrar."

10. *Amendment of section 9.*—In section 9 of the principal Act, for the words, letters and brackets,

“ (v) School Governing Councils;

(vi) Departmental Governing Councils;

(vii) faculties; and,” the words, letters, brackets and symbols

“ (v) Extension council;

(vi) Faculty Board of Studies; and” shall be substituted.

11. *Amendment of section 10.*—In sub-section (1) of section 10 of the principal Act,—

(1) under the sub-heading *Ex-officio* members,—

(i) in item (vi), for the words and symbol "the Secretary to Government, Fisheries Department", the words and symbols, "Secretary to Government, Fisheries Department or an officer not below the rank of Joint Secretary, Fisheries Department, nominated by him" shall be substituted;

(ii) in item (vii), for the words "not below the rank" the words "not below the rank" shall be substituted;

(iii) in item (viii), for the words "not below the rank" the words "not below the rank" shall be substituted ;

(iv) for item (ix) for the words "not below the rank" the words "not below the rank" shall be substituted;

(v) for item (x), after the words "Director of Fisheries" the words or an officer not below the rank of Joint Director of Fisheries, nominated by him" shall be inserted.

(vi) after item (x), the following items shall be inserted, namely: —

“(xi) Dean of all Faculties of the University;

(xii) the Registrar”.

(2) for sub-heading “(2) *Nominated Members*” the existing items (i), (ii) and (iii) shall be omitted;

(3) after sub-section (7), the following sub-section shall be inserted, namely: —

“(8) The members of the Governing Council of the University shall naturally be the members of the Senate as well. The members of the Governing Council shall be involved in determining the quorum of the Senate and voting. ”.

12. *Amendment of section 12.*— For section 12 of the principal Act, the following section shall be substituted, namely: —

“12. *University Governing Council.*—The Governing Council shall be the principal governing committee of the University and shall consist of the following members, namely:—

1. *Ex-officio members*

(i) the Vice-Chancellor;

(ii) the Pro-Vice-Chancellor;

(iii) the Secretary to Government, Fisheries Department or an officer not below the rank of Joint Secretary of the Fisheries Department, nominated by him;

(iv) the Secretary to Government, Higher Education Department or an officer not below the rank of Joint Secretary of the Department, of Higher Education, nominated by him;

(v) the Secretary to Government, Finance Department or an officer not below the rank of Joint Secretary of the Finance Department, nominated by him;

(vi) the Law Secretary or an officer not below the rank of Joint Secretary, nominated by him;

(vii) the Dean of all Faculties;

(viii) the Registrar.

2. *Elected members:*

(i) one teacher each, elected from each faculty by a single transferable vote from among the Heads of the Departments and the teachers of the University Faculty; of whom at least one shall be a woman and their order shall be in the English alphabetical order of the faculty;

(ii) one member elected by voting from the full-time regular students in the University:

Provided that the elected members of teachers and student member shall not be eligible to be elected continuously.

3. *Nominated members:*

- (i) two Members of the Legislative Assembly, as nominated by the Government;
- (ii) one representative of the Director General of the Indian Council of Agricultural Research (ICAR);
- (iii) one representative from fishing community having knowledge in the field of Fisheries and Marine Studies nominated by the Government;
- (iv) an Excellent Scientist in Ocean Studies, nominated by the Ministry of Geology;
- (v) one representative of the Fishermen, nominated by the Government;
- (vi) an academic from outside the University with expertise in the field of Fisheries and not below the rank of Professor;
- (vii) one representative from the registered Fishermen Organisation, nominated by the Government ;
- (viii) one representative from the Fisheries Industry, nominated by the Government;
- (ix) a woman social worker:

Provided that a nominated member shall not be eligible for re-nomination.”.

13. *Amendment of section 13.*—In sub-section (1) of section 13 of the Principal Act, after the words "every four years" the words "by the Chancellor through Notification" shall be inserted.

14. *Amendment of section 14.*— For sub-sections (1) and (2) of section 14 of the Principal Act, the following sub-sections shall be substituted and sub-section (3) shall be newly inserted, namely: —

“(1) The University Governing Council shall be the supreme authority of the university and shall have the power to review and cancel the actions of the Academic Council or any faculty, save those acted in accordance with the powers

conferred upon it under this Act and the Statutes, Ordinances and Regulations made thereunder and shall exercise all the powers of the University, if not otherwise provided to others, by this Act:

Provided that if any question arises as to whether the Academic Council or any of the faculty has acted in accordance with any of the aforesaid powers, or not, the Chancellor shall, after considering the Government's opinion on the matter, make a decision within four months from the date arising of issue and such decision shall be final:

Provided further that if the Chancellor does not resolve the issue within the specified time, the decisions and actions taken by the Governing Council shall become final.

(2) Save as otherwise expressly provided under this Act, the University Governing Council shall have the following powers, namely: —

(a) to prepare draft for making, amending or repealing the statutes, on its own motion, for the consideration and approval of the Chancellor;

(b) to grant permission for instituting Fellowships, Scholarships, Studentships, Students Scholarships, Medals and Prizes and to organize exhibitions, in accordance with the provisions of this Act and the Statutes, Ordinance and regulations made thereunder;

(c) to institute Professorships, Associate Professorships and Assistant Professorships and other teaching and research posts as may deem necessary with the permission of the Government;

(d) to establish and maintain such institutions as may deem necessary, with the permission of the Government;

(e) to determine the services of the employees and teachers of the university and to prescribe their duties and conditions of service;

(f) to fix the emoluments of the employees and teachers of the university with the approval of the Government;

(g) to examine the Annual Report, Annual Accounts and Audit Reports of the University and take such actions as it may deem fit and pass the budget in accordance with the provisions of the Statutes;

(h) to cancel any degree, diploma, title or any other distinction granted to any person in violation of the provisions of the Statutes or Regulations, or withhold or cancel the result of examination of any student conducted by the University;

(i) to appoint enquiry committees and delegate to them the functions of the University Governing Council as it may deem fit;

(j) to make Statutes regulating the manner of election to the Authorities of the University, the procedure to be followed at the meetings of the University Governing Council, Academic Council and other Authorities of the University and quorum of members required for the transaction of business by the Authorities of the University;

(k) to establish linkage with other Universities in India and abroad in such manner and for such purposes as it may determine;

(l) to hold, control and administer the properties and funds of the University;

(m) to give directions regarding the form, custody and use of the common seal of the University;

(n) to arrange for the inspection of classrooms, laboratories, hostels and other institutions;

(o) to establish, maintain and manage colleges and research centres and other institutions, as it may deem necessary from time to time;

(p) to appoint teachers and other non-teaching employees of the University and prescribe their duties;

(q) to create teaching posts, ministerial posts and other necessary posts of non-teaching staff as it may deem fit, with the permission of the Government;

(r) to suspend, dismiss or otherwise take any disciplinary action against the teachers and other employees of the University after giving them reasonable opportunity to defend their position;

(s) to supervise and control the residence and discipline of students;

(t) to consider the financial estimates of the University in accordance with the provisions of the Statutes made in this behalf;

(u) to supervise the conduct of University examinations and approve and publish the results thereof;

(v) to fix the remuneration of experts deputed in the examination panel, interview board and other committees of the University;

(w) to delegate any of its powers to the Vice-Chancellor or a committee appointed from among the members of the Governing council;

(x) to consider the schemes aimed to the academic progress of the University; and

(y) to exercise such other powers and perform such other duties as delegated by this Act or the Statutes.

(3) Responsibility for implementing the decisions taken by the Senate, in accordance with the provisions of this Act and the Statutes, shall be vested in the Governing Council.”.

15. *Amendment of section 15.*—For sub-section (1) of section 15 of the Principal Act, the following sub-section shall be substituted, namely: —

“(1) The University Governing Council shall meet at least once in every two months, on a date to be fixed by the Vice-Chancellor, after giving due notice to all its members. If the Governing Council does not convene the meeting in this manner, the Vice-Chancellor shall give a satisfactory explanation at the next meeting and obtain the approval of the Governing Council. But, on a request in writing signed by more than one-third of the members of the Governing Council, the Vice-Chancellor shall convene the meeting within seven days from the date of receipt of the request.”.

16. *Amendment of section 17.*—For section 17 of the principal Act, the following section shall be substituted, namely:—

“17. *Constitution of the Academic Council.*—The Academic Council shall have the following members and shall be reconstituted in every four years, through notification by the Chancellor, namely:—

- (i) Vice-Chancellor - Chairperson;
- (ii) Pro-Vice-Chancellor -Vice-Chairperson;
- (iii) the Dean of all the faculties;
- (iv) the Director of Research;
- (v) the Director of Extension;
- (vi) the Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him;
- (vii) the Director of CMFRI or a representative not below the rank of Principal Scientist, nominated by him;
- (viii) the Director of CIFT or a representative not below the rank of Principal Scientist, nominated by him;
- (ix) the Director of NIO or a representative not below the rank of Principal Scientist, nominated by him;
- (x) an eminent educationalist of fisheries science from outside the university nominated by the Governing Council;
- (xi) an eminent educationalist of ocean studies from outside the University, nominated by the Governing Council;
- (xii) one member not below the rank of Professor, elected by the teachers, including the heads of the department of each faculty from among them; by vote;
- (xiii) a member elected by vote from among the graduate students of the University;
- (xiv) a member elected by vote from among the postgraduate students of the University;

(xv) a member elected by vote from the research students of the University;

(xvi) Registrar -Member Secretary.

(2) The Academic Council shall meet at least once in every three months. In the absence of the Vice-Chancellor, the Pro-Vice-Chancellor shall preside over the Academic Council.

(3) The quorum of the Academic Council meeting shall be one-third of the total membership of the Council. ”.

17. *Amendment of section 18.*— In sub-section (2) of section 18 of the Principal Act, —

(1) for clause (d), the following clause shall be substituted, namely: —

"(d) to prescribe the qualifications of teachers in various faculties and other institutions under the University on the basis of the recommendation of the Faculty Board of Studies ;";

(2) for clause (j), the following clause shall be substituted, namely: —

"(j) to approve, modify or revise schemes relating to teaching, on the basis of the directions received from the Faculty Boards of Studies;".

18. *Amendment of section 19.*—In section 19 of the Principal Act, for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:—

“(1) The Research Council shall consist of the following members and shall be reconstituted in every four years by the Chancellor through notification, namely: —

- (i) Vice-Chancellor - Chairperson;
- (ii) Pro-Vice-Chancellor;
- (iii) Director of Research-Member Secretary;
- (iv) Director of Extension;
- (v) the Dean of all faculties;

(vi) a senior faculty member who is an approved guide nominated by the Governing Council from all the faculties;

(vii) Director of each Regional Centre;

(viii) the Director of CMFRI or a representative not below the rank of Principal Scientist, nominated by him;

(ix) the Director of CIFT or a representative not below the rank of Principal Scientist, nominated by him;

(x) the Director of NIO or a representative not below the rank of Principal Scientist, nominated by him;

(xi) the Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him;

(xii) a representative from the Fish Processing Industrialist, nominated by the Governing Council;

(xiii) a fish farmer representative, nominated by the Governing Council; and

(xiv) a representative of the fishing industrialist, nominated by the Governing Council.

(2) Functions of the Reaserch Council shall be to formulate research policies, identifying thrust areas and to plan projects and research activities, to provide guidelines for preparing research projects, codify research activities, identify funding agencies for research activities, to prepare blue print for creating physical environment needed for research, to encourage public-private partnership research, to monitor and review research projects, to approve annual research reports etc. ”.

19. *Insertion of new section after section 19.*—After section 19 of the principal Act, the following section shall be inserted, namely: —

“19A. *Extension Council.*— (1) The Extension Council shall consist of the following members and shall be reconstituted in every four years by the Chancellor through notification, namely: —

- (i) Vice-Chancellor -Chairperson;
- (ii) Pro-Vice-Chancellor;
- (iii) Extension Director -Member Secretary;
- (iv) Director of Research;
- (v) the Dean of all the faculties;
- (vi) the Director of each Regional Centre;
- (vii) two extension education experts from outside the University nominated by the Governing Council;
- (viii) an outstanding fish farmer representative nominated by the Governing Council;
- (ix) a fishermen representative nominated by the Governing Council; and
- (x) the Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him.

(2) The functions of the Extension Council shall be to formulate the University's knowledge dissemination policies, to provide guidelines for preparing projects, to codify knowledge extension activities, to provide education, training and technical advice to farmers/fishermen, to monitor and review extension education, to approve annual knowledge extension reports etc.

(3) The Extension Council shall meet at least once in six months.

(4) The quorum of the Extension Council meeting shall be half of the total number of members.”.

20. *Omission of section 20.*— section 20 of the Principal Act shall be omitted.

21. *Omission of section 21.*— section 21 of the Principal Act shall be omitted.

22. *Omission of section 22.*—section 22 of the principal Act shall be omitted.

23. *Omission of section 23.*— section 23 of the principal Act shall be omitted.

24. *Omission of section 24.*— section 24 of the principal Act shall be omitted.

25. *Amendment of section 25.*—Sub-sections (2), (3), (4), (5) and (6) of section 25 of the Principal Act shall be substituted by the following sub-sections respectively, namely: —

“(2) The University shall have the following faculties, namely:—

- (i) the Faculty of Fisheries Science;
- (ii) the Faculty of Ocean Science and Technology;
- (iii) the Faculty of Fisheries Management;
- (iv) the Faculty of Fisheries Engineering.

(3) Each faculty shall comprise such departments and with syllabi of subjects of study as may be specified.

(4) Each Faculty Board of studies shall be constituted by including following members in each faculty, namely: —

- (i) the Dean of the respective faculty -*Ex-officio* Chairperson;
- (ii) the heads of all the departments in the respective faculty;
- (iii) four subject experts not paid by the University, nominated by the Governing Council;
- (iv) two persons elected by vote from the post of Associate Professor except the heads of departments of the respective faculty; and
- (v) the two persons elected through vote from the post of Assistant Professor except Department Heads of the respective faculty;

(5) The Functions of the Faculty Board of Studies shall be to review the process of teaching and instructions in the faculty concerned, to give necessary advice for their betterment, to give recommendations to the Academic Council for the revision of curriculum/syllabus.

(6) The Faculty Board of Studies shall be reconstituted in every four years by the Vice-Chancellor through order.”.

26. *Addition of new section after section 25.*—After section 25 of the principal Act, the following section shall be inserted, namely:—

“25A. Departments.— (1) Each faculty shall have such departments as may be prescribed, from time to time.

(2) Each department shall have each head and his appointment, powers and duties shall be as may be prescribed by the Statutes.

(3) The head of the department shall be its executive head and shall be responsible for faithfully complying with the Statutes, Ordinances and Regulations pertaining to the department and for conducting and organizing the teaching, research and expansion works of the departments under him.

(4) The head of the department shall be responsible to the Dean of the Faculty for teaching, research, knowledge dissemination and extension programmes vested in his department.

(5) The respective Faculty Board of studies shall recommend to combine or separate the departments or to constitute new departments or abolish the existing department under a faculty and the same shall be approved or rejected by the Governing Council with or without amendment subject to the decision of the Academic Council. ”.

27. *Amendment of section 26.*— For section 26 of the principal Act, the following section shall be substituted, namely: —

“26. *Powers and functions of the Faculty Board of Studies.*—The Faculty Board of Studies shall have the following powers and functions, namely: —

(i) all policies regarding the administrative and academic matters in the faculty shall be taken in the meeting of the Faculty Board of Studies.

(ii) to examine and implement the directions from the Governing Council regarding examination and its result in the faculty including the all academic subjects.

(iii) the qualifications required for the examiner in each faculty shall be recommended.

(iv) the Board of Studies shall meet at least once in every six months or at such time whenever the activities of the faculty need to be evaluated or a decision needs to be taken on the changes required in the curriculum.

(v) Faculty Board of Studies shall be responsible for strengthening the infrastructure, improving the teaching and research facilities and for conducting and maintaining the research wing.

(vi) the Faculty Board of studies may make such necessary recommendation to the University in the following matters, not inconsistent with the provisions of clauses (i) to (v), namely : —

(a) to suggest new courses of study;

(b) to suggest qualifications for the teachers in the faculty;

(c) to prescribe the qualifications for the students for admission to various courses and examinations and determine under what conditions they may be exempted;

(d) to direct to provide teaching and training in such disciplines as the Faculty Board of Studies deems fit;

(e) to recommend for the creation of departments and teaching posts required for the activities of the faculty;

(f) to improve teaching, research and knowledge dissemination, and to give directions to formulate syllabus and its revision in a manner not exceeding four years;

(vii) to exercise such other powers and perform such other duties as may be conferred or vested in it by the Act, Statutes, Ordinances and Regulations made thereunder.

(viii) to consider and report on any matter referred to it for opinion by any other council including the University Governing Council and the Academic Council;

(ix) to consider and recommend administrative, financial or academic matters;

(x) to ensure that the rules and guidelines framed by the Academic Council, for the following matters are implemented, namely: —

(a) long-term curriculum development;

(b) faculty development;

(c) development of teaching or learning materials; and

(d) research on educational matters with particular reference to colleges;

(xi) to plan organization of inter-departmental and inter-faculty programs in consultation with other faculties of the University;

(xii) to recommend to the Academic Council regarding organization of continuing education, orientation courses, especially, modified or new or interdisciplinary courses, for the teachers of the university;

(xiii) to prepare annual report on the activities of the faculty and submit it to the Vice-Chancellor;

(xiv) to consider the other matters related to University received for the opinion of the Faculty Board of Studies. ”.

28. *Amendment of section 30.*— In section 30 of the principal Act, item (xiii) shall be omitted and the item (xiv) shall be renumbered as item (xiii).

29. *Amendment of section 33.*—In section 33 of the principal Act,—

(1) for sub-sections (2) and (3), the following sub-sections shall be substituted, namely: —

“(2) The Chancellor shall appoint the Vice-Chancellor from a panel of three persons prepared by a Selection Committee consisting of, one person nominated by the University Governing Council, one person nominated by the Government and the Director General of the Indian Council of Agricultural Research or his representative:

Provided that the nominee of the University Governing Council shall not be a person from among the members of that Council or an employee of the University:

Provided further that if the Selection Committee fails to make a unanimous recommendation as provided, each member of the Committee may submit name of a person to the Chancellor, and the failure of any member to submit name of a person shall not invalidate the appointment of the Vice-Chancellor. If the advice given by the Selection Committee is not unanimous, the Chancellor may accept the opinion of the majority of the members. The representative nominated by the Government shall be the Chairperson of the Selection Committee.

(3) The Vice-Chancellor shall be a person having bachelor's, master's and research degree in Fisheries Science or Ocean Studies and an eminent scholar in any field of Fisheries or Ocean studies and having at least ten years experience in professorship in a recognized university or having at least ten years of work experience in any higher research/higher education institution in equivalent post and have shown leadership skill in the field of education.”;

(2) for sub-section (6), the following sub-section shall be substituted, namely:—

“(6) No person over the age of sixty one shall be appointed as Vice-Chancellor and shall, subject to the terms and conditions of his appointment, hold office only for a period of four years from the date of his assuming office after appointment. A Vice-Chancellor once appointed is not eligible for reappointment.”;

(3) for sub-section (12), the following sub-section shall be substituted, namely: —

“(12) If the post of Vice-Chancellor is permanently vacated, due to resignation or otherwise, that vacancy shall be filled in accordance with the provisions of sub-section (2) and the Vice-Chancellor so appointed shall hold office for a full term of four years.”.

30. *Amendment of section 34.*—In section 34 of the principal Act, —

(1) for sub-sections (5) and (6), the following sub-sections shall be substituted, namely: —

“(5) The Vice-Chancellor shall be responsible for furnishing the budget estimate, audit report, its replies, annual report, the statement of accounts and the balance sheet to the University Senate and the Governing Council.

(6) The Vice Chancellor may take any action in any emergency which, in his opinion, calls for immediate action and shall in such a case and at the earliest opportunity thereafter report the action so taken to the officer or authority or body who or which would ordinarily have dealt with the matter. The action so taken shall be subject to the final decision of the authority or body which normally deals with the matter and those actions which have not obtained the approval shall be invalidated.”;

(2) for sub-section (8), the following sub-section shall be substituted, namely: —

“(8) The Vice-Chancellor shall be responsible for implementing the decisions of the University Governing Council regarding the appointment suspension and dismissal of officers, teachers and other staff of the University. If not so implemented, a report regarding that shall be given to the Pro-Chancellor within seven days, with reasons. ”;

(3) sub-section (11) shall be omitted.

31. *Amendment of section 35.*—In section 35 of the principal Act, —

(1) for sub-sections (1), (2) and (3), the following sub-sections shall be substituted, namely: —

“(1) The Pro-Vice-Chancellor shall be a full-time officer of the University. The Chancellor shall appoint the Pro-Vice-Chancellor from a panel prepared by the Selection Committee consisting of three members, the Vice-Chancellor, one nominee of the University Governing Council and one nominee of the Government:

Provided that the nominee of the University Governing Council shall not be one of the members of that Council or an employee of the University:

Provided further that if the Committee fails to make an unanimous recommendation as provided, each member of the Committee may submit one

name each to the Chancellor. Failure to submit name by any member of the Committee shall not invalidate the appointment of the Pro-Vice Chancellor. If the recommendation of the Selection Committee is not unanimous, the Chancellor may accept the opinion of the majority of the members of the Committee. The member nominated by the Government shall be the Chairperson of the Selection Committee.

(2) No person over the age of sixty shall be appointed as Pro-Vice Chancellor and shall, subject to the terms and conditions of his appointment, hold office only for a period of four years from the date of assuming his office after appointment. A Pro-Vice Chancellor once appointed is not eligible for reappointment.

(3) The Pro-Vice-Chancellor shall be a person having bachelor's, master's and research degree in Fisheries Science or Ocean Studies, and be an eminent scholar of any field of Fisheries or Ocean Studies and a Professor having teaching experience of not less than eight years in a recognized University or have at least eight years of experience in any higher research/higher education institution, in the equivalent post and shown leadership skill in the field of education.”;

(2) after sub-section (5), the following sub-section shall be added, namely: —

“(6) The Pro-Vice-Chancellor shall be vested with the powers and responsibilities regarding academic functions in the University, including conduct of examinations, planning, development, welfare activities for students and shall be responsible to the Vice-Chancellor in this regard.”.

32. *Amendment of section 36* .—In section 36 of the principal Act,—

(1) for sub-sections (1), (2), (3), (4) and (5), the following sub-sections shall be substituted, namely:—

“(1) A person with postgraduate degree in the respective faculty subjects and not below the rank of Professor, with at least five years of teaching experience in the post of Professor and having other qualifications, prescribed in the Statute, shall be appointed as Dean of each Faculty:

Provided that in the case of the post of Dean of the Faculty of Fisheries, a degree in Fisheries Science obtained from a University recognized by the Agricultural Research Council of India and other qualifications notified by the Council from time to time are also needed.

(2) The term of the Dean shall be five years, or until he attains the age of sixty, whichever is earlier. Salary and allowances of the Dean shall be same as that of a senior professor in the UGC scheme and special allowance shall also be given on a monthly basis, as prescribed.

(3) The Dean shall be a full-time salaried officer of the University and shall have all the academic, administrative and financial responsibilities and powers of the faculty concerned.

(4) The Dean shall be responsible for carrying out the teaching research and knowledge dissemination activities, for attaining academic progress, for maintaining the standards of teaching, for providing training teachers, and for implementing the academic policies of the faculty approved by the Academic Council.

(5) It shall be the responsibility of the Dean to convene meeting of the concerned Faculty Board of Studies, as may be necessary and to preside over such meetings”.

(2) after sub-section (10), the following sub-sections shall be added, namely:—

“(11) It shall be the responsibility of the Dean to implement the decisions of the Faculty Board of Studies, protect the best interest of the faculty and University and to codify the functioning of various departments.

(12) Those who are permanently appointed at present as School Director in the University, shall be appointed as Dean of the Faculties, except Fisheries. The provisions in sub-section (1) shall not be a bar for the same.”.

33. *Amendment of section 38.*—For sub-section (1) of section 38 of the principal Act, the following sub-section shall be substituted, namely: —

“(1) The Vice-Chancellor shall, appoint Finance Officer on the recommendation of the Selection Committee constituted for such purpose, as prescribed by the Statute, with the approval of the Governing Council. The term of office of the Finance Officer shall be four years from he assumes office or till he completes the age of fifty-six, whichever is earlier. The Finance Officer shall be a full-time salaried officer of the University.”

34. *Amendment of section 41.*—In section 41 of the principal Act, —

(1) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The Vice Chancellor shall appoint the Controller of Examinations on the recommendation of the Selection Committee constituted for the purpose, in such manner as prescribed by the Statute, with the approval of the Governing Council. The term of office of the Controller of Examinations shall be four years from he assumes the office or till he completes the age of fifty-six years, whichever is earlier. The Controller of Examinations shall be a full-time salaried officer of the University and shall work directly under the direct control of the Vice Chancellor. ”.

(2) sub-section (2) shall be omitted.

35. *Amendment of section 42.*—In sub-section (4) of section 42 of the principal Act, for the figures and words "in section 46" , the figures and words “in section 47” shall be substituted.

36. *Omission of section 44.*— section 44 of the principal Act shall be omitted.

37. *Amendment of Section 45.*—For section 45 of the principal Act, following sub-sections shall be substituted, namely:—

“45. *Head of Department.*—(1) Each department in each faculty shall have a head and his appointment, powers and functions shall be such as may be prescribed by the statutes:

Provided that the heads of Faculty of Fisheries departments shall have degree in Fisheries Science, post-graduate degree in the subject concerned and other qualifications as stipulated by the Indian Council of Agricultural Research:

Provided further that degree in Fisheries Science is not mandatory for those who are continuing at present in the teaching post in the Faculty of Fisheries Department of the University.

(2) The Head of the Department shall be the executive head and shall be responsible for faithfully complying with the statutes, Ordinances and regulations regarding the department and for conducting and organizing the teaching, research and knowledge dissemination work of the departments under him.

(3) He shall also be responsible to the Dean of the Faculty for teaching, research and extension programs vested in the department of a Head of the Department."

38. *Insertion of a new section 45A.*— After section 45 of the principal act, the following section shall be inserted, namely: —

“45A. *University Teachers.*—(1) Each Faculty shall have distinct teachers in the categories of Professor, Associate Professor and Assistant Professor distinctly:

Provided that a teacher from one faculty may be allowed to teach in another faculty as required.

(2) Of the teaching posts of the Faculty of Fisheries transferred from the University of Agriculture, the departments except Fisheries Engineering, Management and Fisheries Hydrography shall be retained in the Faculty of Fisheries of this University.

(3) The appointment, powers and duties of the teaching posts shall be as prescribed by the statutes. But the teachers in the Fisheries Faculty shall have degree in Fisheries Science approved by the Agricultural Research Council of India, postgraduate degree in the Fisheries subject concerned and other qualifications as mandated by the Indian Council of Agricultural Research:

Provided that the degree in Fisheries Science is not mandatory for those who are continuing at present in the teaching post in the Faculty of Fisheries in the University.

(4) The teacher shall be responsible to the Head of the Department for the activities of the teaching, research and extension programs assigned to him.”.

39. *Amendment of section 49.*—In sub-section (3) of section 49 of the principal Act, for the words "from schools" the words "from the Faculty Board of Studies" shall be substituted .

40. *Amendment of section 50.* – In section 50 of the Principal Act,—

(1) in sub-section (6), the words and symbol "Directors of Schools," shall be omitted.

(2) in sub-section (7), for the word "fifty five", the word "fifty six" shall be substituted.

41. *Amendment of section 52.*—In section 52 of the principal Act, the second proviso to sub-section (1) shall be omitted.

42. *Amendment of section 60.*—For section 60 of the principal Act, the following section shall be substituted, namely: —

“60. *University Ombudsman.*—(1) The Chancellor may, by notification, appoint an Ombudsman as necessary to enquire into the allegations and complaints, written or otherwise on mismanagement, corruption and other nepotism etc. in the administration of the University, raised by the public, students, teachers and other stakeholdes and to take decisions subject to university laws and anticorruption laws and to recommend for taking prosecution steps.

(2) The Ombudsman shall be a person not below the rank of a retired High Court Judge.

(3) The term of office of the University Ombudsman shall not exceed one year from the date of issuance of the notification under sub-section (1).

(4) The salary and other conditions of service of the University Ombudsman shall be as specified by notification.”.

43. *Amendment of section 64.*—In section 64 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely: —

“(1) The Vice-Chancellor shall, by the notification, constitute Finance Committee of the University and it shall consist of the following members, namely: —

(i) Vice Chancellor - Chairperson;

(ii) Secretary to Government, Finance Department or an officer of Finance Department, not below the rank of Joint Secretary, deputed by him;

(iii) Secretary to Government, Fisheries Department or an officer of the Fisheries Department, not below the rank of Joint Secretary, deputed by him;

(iv) Director of Fisheries, or an officer not below the rank of Joint Director of Fisheries, deputed by him;

(v) Two members of the University Governing Council, nominated from it;

(vi) Finance Officer; and

(vii) Registrar - Member Secretary.”.

(2) after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) The interval between two meetings of the Finance Committee shall not exceed three months. The quorum of a meeting is half the total number of members.”.

44. *Amendment of section 66.*—In section 66 of the principal Act, clauses (v), (viii) and (xii) of sub-section (2) shall be omitted.

45. *Amendment of Section 68.*—In item (vi) of section 68 of the principal Act, for the words "departments and Schools", the words "Faculties" shall be substituted.

46. *Amendment of section 69.*— In item (i) of section 69 of the principal Act, for the words and figures "of section 42", the words and figures "of section 68" shall be substituted.

47. *Amendment of section 71.*— In sub-section (1) of section 71 of the principal Act, for the words "of Schools", the words "of Faculties" shall be substituted.

48. *Repeal and saving.*— (1) The Kerala University of Fisheries And Ocean Studies (Amendment) Ordinance, 2021 (109 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Kerala University of Fisheries and Ocean Studies was formed as a result of the trifurcation of the Kerala Agriculture University. The provisions in the existing Kerala University of Fisheries and Ocean Studies Act is not in conformity with the Indian Council of Agricultural Research (ICAR) model Act. This has led to withheld of affiliation of the fisheries courses of the University by the ICAR. The accreditation was restored by the ICAR after the University gave assurance that the Act will be suitably amended in the lines of the ICAR model Act. The existing pattern of various schools and school Director has to be replaced with faculty and Dean. Extension is one of the most important activities of the University but the present Act is not having an Extension Council as in the ICAR Model Act. Recognition of courses can be retained only by incorporating these changes also in the existing Act. Therefore, the Government decided to amend the Kerala University of Fisheries and Ocean Studies Act, 2010 for bringing such necessary amendments.

2. As the Kerala Legislative Assembly was not in session and the above proposal had to be given effect immediately, the Kerala University of Fisheries And Ocean Studies (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 24th day of February, 2021 and the same was published as Ordinance No. 46 of 2021 in the Kerala Gazette Extraordinary No. 979 dated 26th February, 2021.

3. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in and passed by the Kerala Legislative Assembly during its Session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021.

4. As the provisions of the said Ordinance had to be kept alive and the Kerala Legislative Assembly was not in session, the Governor of Kerala has promulgated the Kerala University of Fisheries And Ocean Studies (Amendment) Ordinance, 2021 on the 1st day of July, 2021 and the same was published as Ordinance No. 66 of 2021 in the Kerala Gazette Extraordinary No. 1960 dated 3rd day of August, 2021.

5. A Bill to replace the said Ordinance could not be introduced in and passed by the Kerala Legislative Assembly during its session which commenced on the 22nd day of July, 2021 and ended on the 13th day of August 2021.

6. Hence, in order to keep alive the provisions of the said Ordinance, the Kerala University of Fisheries And Ocean Studies (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 23rd day of August, 2021 and the same was published as Ordinance No. 109 of 2021 in the Kerala Gazette Extraordinary No. 2517 dated 26th day of August, 2021.

7. The Bill seeks to replace Ordinance No. 109 of 2021 by an Act of the State Legislature.

FINANCIAL MEMORANDUM

The Bill if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

1. Item (r) of sub-section (4) of section 7 of the principal Act proposed to be amended by clause 8 of the Bill, seeks to empower the University to create posts required for teaching, research and extension education with the permission of the Government and to prescribe by statutes the qualification for appointment to such posts.

2. Sub-section (1) of section 13 of the principal Act proposed to be amended by clause 13 of the Bill, seeks to empower the Chancellor to reconstitute the University Governing Council through notification, in every four years.

3. Item (e) of sub-section (2) of section 14 of the principal Act proposed to be amended by clause 14 of the Bill, seeks to empower the University to make statutes to prescribe the terms and conditions of the employees and teachers of the university.

4. Item (j) of sub-section (2) of section 14 of the principal Act proposed to be amended by clause 14 of the Bill, seeks to empower the University to make Statutes for regulating the manner of election to the Authorities of the University, the procedure to be followed at the meetings of the University Governing Council, Academic Council and other Authorities of the University and quorum of members required for the transaction of business by the Authorities of the University.

5. Item (k) of sub-section (2) of section 14 of the principal Act proposed to be amended by clause 14 of the Bill, seeks to empower the University to make statutes regarding the manner for establishing linkage with other Universities in India and abroad.

6. Item (p) of sub-section (2) of section 14 of the principal Act proposed to be amended by clause 14 of the Bill, seeks to empower the University to make statutes regarding the appointment and duties of teachers and other non-teaching employees of the University .

7. Sub-section (1) of section 17 of the principal Act proposed to be amended by clause 16 of the Bill, seeks to empower the Chancellor to reconstitute the Academic Council, through notification, in every four years.

8. Item (d) of sub-section (2) of section 18 of the principal Act proposed to be amended by clause 17 of the Bill, seeks to empower the University to make statutes regarding the qualifications of teachers in various faculties and other institutions under the University .

9. Sub-section (1) of section 19 of the principal Act proposed to be amended by clause 18 of the Bill, seeks to empower the Chancellor to reconstitute the Research Council, through notification, in every four years.

10. Sub-section (1) of section 19A proposed to be inserted in the principal Act, by clause 19 of the Bill, seeks to empower the Chancellor to reconstitute the Extension Council, through notification, in every four years.

11. Sub-section (1) of section 25A proposed to be inserted in the principal Act, by clause 26 of the Bill, seeks to empower the University to make statutes regarding the departments under faculties.

12. Sub-section (2) of section 25A proposed to be inserted in the principal Act, by clause 26 of the Bill, seeks to empower the University to make Statutes regarding the appointment, powers and duties of the Head of each Department.

13. Clause (c) of item (vi) of section 26 of the principal Act proposed to be amended by clause 27 of the Bill, seeks to empower the University to make statutes regarding the qualification for the students for admission to various courses and examinations.

14. Sub-section (2) of section 36 of the principal Act proposed to be amended by clause 32 of the Bill, seeks to empower the University to make statutes regarding the monthly special allowance of Dean of Faculty of Fisheries.

15. Sub-section (1) of section 38 of the principal Act proposed to be amended by clause 33 of the Bill, seeks to empower the University to make statutes regarding the appointment of the Finance Officer by the Vice-Chancellor with the approval of the Governing Council.

16. Sub-section (1) of section 41 of the principal Act proposed to be amended by clause 34 of the Bill, seeks to empower the University to make statutes regarding the appointment of the Controller of Examinations by the Vice-Chancellor.

17. Sub-section (1) of section 45 of the principal Act proposed to be amended by clause 37 of the Bill, seeks to empower the University to make statutes regarding the appointment, powers and functions of the head of the department in each faculty.

18. Sub-section (3) of section 45A of the principal Act proposed to be amended by clause 38 of the Bill, seeks to empower the University to make statutes regarding the appointment, powers and duties of the teaching posts.

19. Sub-section (1) of section 60 of the principal Act proposed to be amended by clause 42 of the Bill, seeks to empower the Chancellor to appoint a University Ombudsman, by notification, to enquire into the allegations and complaints, written or otherwise, on mismanagement, corruption and other nepotism in the administration of the University, raised by the public, students teachers and other stakeholders.

20. Sub-section (4) of section 60 of the principal Act proposed to be amended by clause 42 of the Bill, seeks to empower the Chancellor to determine the salary and other conditions of service of the University Ombudsman, by notification.

21. Sub-section (1) of section 64 of the principal Act proposed to be amended by clause 43 of the Bill, seeks to empower the Vice-Chancellor to constitute Finance Committee of the University, by notification.

22. The matters in respect of which Statutes and Regulations may be made, or notifications or orders may be issued, are matters of procedure and are of routine or administrative in nature. Further, the statutes and regulations so made are subject to the scrutiny of the Legislative Assembly. The delegation of legislative power is, therefore of a normal character.

SAJI CHERIAN.

EXTRACT FROM THE RELEVANT PORTIONS OF THE KERALA
UNIVERSITY OF FISHERIES AND OCEAN STUDIES ACT, 2010
(ACT 5 OF 2011)

** ** ** **

KERALA UNIVERSITY OF FISHERIES AND OCEAN STUDIES ACT, 2010

** ** ** **

Preamble.—WHEREAS, it is expedient to establish and incorporate a University for the development of fisheries and ocean studies and for ensuring proper and systematic instruction, teaching, training and research and extension exclusively in fisheries and ocean studies in the State of Kerala and to provide for matters connected therewith or incidental thereto;

** ** ** **

1. *Short title, extent and commencement.*—(1) This Act may be called the Kerala University of Fisheries and Ocean Studies Act, 2010.

** ** ** **

2. *Definitions.*—In this Act, unless the context otherwise requires, —

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(b) “Authority” means any authority of the University specified in section 9;

(c) “Chancellor” means the Chancellor of the University;

** ** ** **

(e) “Department” means a Department specified in section 23;

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(g) “Department Governing council” means the Department Governing Council specified in section 24;

(h) “Director of Extension” means the Director of Extension appointed under section 42;

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(j) “Director of School” means the Director of schools appointed under section 44;

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(r) “Head of the Department” means a Head of the Department appointed under section 23(2).

** ** ** **

(t) “Legislative Assembly” means the Legislative Assembly of the State;

** ** ** **

(y) “Pro Chancellor” means the Pro-Chancellor of the University;

** ** ** **

(ag) “School” means any of the schools specified in section 20;

(ah) “School Governing Council” means the School Governing Council specified in section 21;

** ** ** **

(am) “University” means the University of Fisheries and Ocean Studies established and incorporated under this Act;

** ** ** **

3. *Establishment and Incorporation of the University.*—(1) There shall be established and incorporated a University by the name “ The Kerala University of Fisheries and Ocean Studies”.

(2) The University shall consists of Chancellor, the Pro Chancellor, the Vice Chancellor, Pro-Vice Chancellor, Dean, the Registrar, the University Governing Council, the Academic Council, the Research council, School Governing Council, Departmental Governing Councils and other authorities and officers as set forth in this Act or as provided in the Statutes made thereunder.

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(5) The Headquarters of the University shall be at Kochi in Ernakulam District.

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5. Objectives of the University.—The following shall be objectives of the University, namely :—

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(iv) to formulate new courses and curriculum in Fisheries and Ocean Studies sector in accordance with the technical advances in respective fields.

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7. Powers and functions of the University.—The powers and functions of the University shall be the following, namely :—

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(e) to hold examinations and to confer degrees and other academic distinctions for persons who shall have pursued approved courses of study in the University, College or School unless exempted therefrom in the manner prescribed and shall have passed the prescribed examination of the University or shall have carried on research satisfactorily under conditions as may be prescribed and which has been duly evaluated;

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(i) to establish and maintain schools relating to fisheries, ocean studies and other allied branches of learning with the prior approval of the Government ;

** ** ** **

(l) to receive money as loan or grant from Central Government, University Grants Commission or other agencies recognized by Government on security or otherwise for the programmes subject to the provisions of the Act;

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(r) to create posts for teaching, research and extension education and to appoint persons to such posts;

(s) to create administrative and other posts and to appoint persons to such posts;

** ** ** **

(x) to establish, maintain and manage, whenever necessary,—

(i) A Printing and Publication Department ;

(ii) University Extension Boards;

(iii) Information Bureaus;

(iv) Employment Guidance Bureaus and such other activities as may be necessary and possible to fulfill the objectives of the University;

(y) to institute and to provide funds wherever necessary for the maintenance of, —

i) Welfare committee of the employees and students;

ii) A Students Advisory Bureau;

iii) An Employment Bureau;

iv) A University Students Union

v) University Athletic Clubs;

vi) The National Cadet Corps;

vii) The National Service Schemes;

viii) University Extension Boards;

ix) Students' Cultural and Debating Societies;

x) A Publication Bureau ; and

xi) to establish education extension centres relating to Fisheries and Ocean Studies ; and

xii) co-operative societies and other similar institutions for promoting the welfare of students and employees of the University.

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8. *Visitation and inspection.*—(1) The Government shall have the right to cause an inspection to be made by such person or persons as the Government may direct of the University, its buildings, laboratories, libraries, museums, workshops

and equipments of any of institution, college, school or hostel maintained or administered by the University of the teaching and other work conducted or done by the University or under its auspices and of the conduct of any other functions of the University and to cause an inquiry to be made in respect of any matter connected with the administration and finances of the University. The University shall caused to transfer any document connected with such enquiry to the inspection committee.

(2) The Government shall, before causing an inspection or inquiry to be made under sub-section (1), give due notice of much inspection or enquiry, as the case may be the University, and the University shall be entitled to appoint its representative who shall have the right to be present and to be heard at such inspection or inquiry.

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(7) If the University fails to offer any explanation within the time specified under sub-section (6) or offers an explanation which in the opinion of the Government is unsatisfactory, the Government may issue such instructions as may appear to them to be necessary and desirable in the circumstances of the case and may exercise such powers as deem necessary for giving effect to the instructions.

(8) The University shall furnish such information relating to the administration of the University as the Government required.

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9. *Authorities of the University.* — The following shall be the authorities of the University, namely:—

- (i) The Senate;
- (ii) The University Governing Council ;
- (iii) The Academic Council;
- (iv) The Research Council;
- (v) The School Governing Councils;

(vi) The Department Governing Councils;

(vii) The Faculties; and

Such other bodies as may be specified by Statutes to be the authorities of the University.

10. *The Senate*.—(1) The Senate shall consist of the following Members, namely:—

1. Ex-officio Members

(i) The Chancellor;

(ii) The Pro-Chancellor;

(iii) Member of Legislative Assembly where the Head office of the University is situated;

(iv) The Vice Chancellor ;

(v) The pro-Vice Chancellor ;

(vi) The Secretary to Government, Fisheries Department;

(vii) The Secretary to Government, Higher Education Department or an Officer not below the rank of Joint Secretary nominated by him.

(viii) The Secretary to Government, Finance Department or an Officer not below the rank of Joint Secretary nominated by him.

(ix) Law Secretary or an Officer not below the rank of Joint Secretary nominated by him; and

(x) The Director of Fisheries

2. Nominated Members

(i) Three Deans of Faculties of the University to be nominated by the Chancellor in the order of seniority, by rotation for a term of two years;

(ii) Five Heads of Departments of the University or Schools who are not otherwise members of the Senate, to be nominated by the Chancellor, in the order of seniority by rotation;

(iii) Directors of the Schools of the University;

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(7) The Vice Chancellor may, whenever he thinks fit and shall, upon a requisition in writing signed by not less than one-fourth Members of the Senate, convene a special meeting of the Senate.

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12. *The University Governing Council.*— The Governing Council shall be the chief executive body of the University and shall consist of the following members, namely:—

1. Ex-officio Members

(i) The Vice Chancellor ;

(ii) Pro-Vice Chancellor ;

(iii) Secretary to Government, Fisheries Department, Government of Kerala.

(iv) Secretary to Government, Higher Education Department, Government of Kerala;

(v) Secretary to Government, Finance Department, Government of Kerala;

(vi) Law Secretary or Joint Secretary nominated by the Law Secretary;

(vii) two Deans of the faculties;

(viii) two Directors of Schools of the University by rotation by alphabetical order for every two years; and

(ix) the Vice President of Kerala State Council for Science and Technology and Environment.

2. Elected Members

(i) three members elected by the teachers of the University other than Directors of the Schools from among themselves according to the principle of proportional representation by means of single transferable vote, of whom one shall be a woman;

(ii) one member elected from among the regular students of the School, Departments and University in such manner as may be prescribed.

3. Nominated Members

(i) two members of the Legislative Assembly as nominated by the Government ;

(ii) an expert in Fisheries nominated by Indian Council of Agriculture Research;

(iii) A representative of the fishermen community with knowledge in the field of Fisheries or Ocean Studies nominated by the Government ;

(iv) A Scientist of eminence in Ocean Studies nominated by the Ministry of Earth Studies;

(v) A representative of fish farmers nominated by the Government ;

(vi) A representative from the registered fishermen unions nominated by the Government ;

(vii) A representative of the Fisheries industry nominated by the Government ;

Provided that a nominated member shall not be eligible for re-nomination.

13. *Reconstitution of the University Governing Council* :—(1) The University Governing Council shall be reconstituted every four years.

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14. *Powers and functions of the University Governing Council*.—(1) The University Governing Council shall be the supreme authority of the University and shall have the power to review the actions of the Academic Council and the School Governing Council save where the Academic Council or School Governing Council has acted in accordance with the powers conferred upon it under this Act, the Statutes, Ordinances and Regulations made thereunder and shall exercise all the powers of the University not otherwise provided for by this Act:

Provided that if any question arises as to whether the Academic Council or School Governing Council has acted in accordance with such powers as aforesaid or not, the question shall be decided by the Chancellor and his decision shall be final.

(2) Save as otherwise expressly provided in this Act, the University Governing Council shall have the following powers, namely:—

(a) to make, amend or repeal Statutes on its own motion for the consideration of the Chancellor for his assent;

(b) to amend or cancel any Ordinance or Regulation passed by the Academic Council;

(c) to review, if necessary, any academic or administrative decision taken by the School Governing Council or Departmental Governing Council ;

(d) to approve institutions of fellowships, scholarships, studentships, bursaries, medals and prizes and organize exhibitions in accordance with the provisions of this Act, Statutes, Ordinances and Regulations made thereunder;

(e) to institute Professorships, Associate Professorships and Assistant Professorships and such other teaching or research posts as it may deem necessary;

(f) to establish and maintain such institutions as it may, from time to time, deem necessary;

(g) to prescribe the terms and conditions of service of the employees of the University;

(h) to fix the emoluments and prescribe the duties and conditions of service of teachers;

(i) to review and take such action as it may deem fit on the annual report and the annual accounts of the University which shall be placed before it and to consider and pass the budget according to the provisions of the Statutes;

(j) to cancel any degree, diploma, title or any other distinction granted to any person in accordance with the provisions of the Statutes and to withhold or cancel the results of any candidate at any University examinations;

(k) to appoint committees and to delegate to them such functions of the University Governing Council as it may deem fit;

(l) to make Statutes regulating the method of election to the Authorities of the University, the procedure to be followed at the meetings of the University Governing Council, Academic Council and other Authorities of the University and quorum of members required for the transaction of business by the Authorities of the University.

(m) to establish linkage with other Universities in India and abroad in such manner and for such purposes as it may determine;

(n) to hold, control and administer the properties and funds of the University;

(o) to direct the form, custody and use of the common seal of the University;

(p) to arrange for and direct the inspection of schools, hostels and other institutions;

(q) to establish, maintain and manage such schools and centres of research and other institutions of higher learning as it may deem necessary from time to time;

(r) to appoint teachers and other employees of the University and prescribe their duties;

(s) to create administrative, ministerial and other necessary posts;

(t) to suspend discharge, dismiss or otherwise take any disciplinary action against the teachers and other employees of the University after giving them reasonable opportunity to defend their position;

(u) to exercise supervision and control over the residence and discipline of students;

(v) to consider the financial estimates of the University in accordance with the provisions of the Statutes made in this behalf;

(w) to oversee the conduct of University examinations and approve and publish the results thereof;

(x) to fix the remuneration of examiners, the panel of which is approved by the School Governing Council;

(y) to delegate any of its powers to the Vice-Chancellor or to a committee appointed from among its members; and

(z) Power for considering schemes aimed to the academic progress of the University;

(aa) to exercise such other powers and perform such other functions as may be empowered by this Act and the Statutes.

15. *Meetings of the University Governing Council.*—(1) The University Governing Council shall meet at least once in a month on dates to be fixed by the Vice-Chancellor after giving due notice to all members.

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17. *Constitution of the Academic Council.*—(1) The Academic Council shall consist of the following members, namely:—

(i) the Vice-Chancellor, Chairperson;

(ii) the Directors of all Schools;

(iii) the Director of Research

(iv) the Director of Extension

(v) the Director of Fisheries, Government of Kerala or representative not below the rank of his Additional Director;

(vi) the Director of CMFRI or representative not below the rank of his Principal Scientist;

(vii) the Director of CIFT or representative not below the rank of his Principal Scientist;

(viii) the Director of CMLRE or representative not below the rank of the Principal Scientist;

(ix) the Director of NIO or representative not below the rank of his Principal Scientist;

(x) five Heads of Departments of the University elected from among themselves;

(xi) One faculty member of each school elected from among themselves;

(xii) two members elected from among the Postgraduate students of the University; and

(xiii) One faculty member/scientist from each Local Administration Centres/Regional Centre nominated by Vice Chancellor.

(2) The Academic Council shall meet at least once in three months.

(3) One-third of the total number of members of the Academic Council shall form the quorum of a meeting of the council.

(4) the tenure of the Academic Council shall be such as may be prescribed by the Statute.

18. Powers, functions and duties of the Academic Council .—

** ** ** **

(2) Subject to the provisions of this Act and Statutes, the Academic Council shall have the following powers, duties and functions, namely:—

** ** ** **

(d) to approve the qualifications of teachers in schools and other institutions maintained by the University;

** ** ** **

(j) to approve, modify or revise schemes for the constitution or reconstitution of departments for teaching, research and extension education based on the proposals received from the School Governing Council;

** ** ** **

19. *The Research Council.*—(1) Research Council shall consist of the following members, namely:—

- (i) Director of Research who shall be the Chairman of the Council;
- (ii) Directors of all Schools;
- (iii) One senior faculty member who is a recognized guide from each School nominated by the Vice Chancellor;
- (iv) Director of each Regional Centre;
- (v) One representative of Indian Council of Agriculture Research;
- (vi) One representative of MOES;
- (vii) One representative of fishery industry nominated by the Vice Chancellor; and
- (viii) The Vice Chairman of the Planning Board, Government of Kerala or representative of the Board nominated by him.

(2) Research Council shall be responsible for formulating research policies, identifying thrust areas, advising possible funding agencies and monitoring and reporting the progress and quality of research to the Vice Chancellor from time to time.

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20. *The Schools.*—(1) The University shall have the following Schools, namely:—

- (i) School of Aquaculture and Biotechnology;
- (ii) School of Fisheries Resource Management and Harvest Technology;
- (iii) School of Aquatic Food Products and Technology;
- (iv) School of Fishery Environment;
- (v) School of Ocean Studies and Technology
- (vi) School of Ocean Engineering and Underwater Technology;
- (vii) School of Management and Entrepreneurship; and such other schools as may be prescribed from time to time.

(2) Each school may comprise such Departments and with such syllabi of subjects of study as may be prescribed.

(3) Each school will have a Director appointed as per Statutes.

(4) The Director shall be the Chief Executive of the School under him and shall be responsible for the faithful observance of the Statutes, Ordinances and Regulations relating to the School and for the organization and for carrying out teaching, research and extension work in the school.

(5) In carrying out teaching, research and extension Programmes, the Director shall work in close co-operation with the Heads of Departments Director of Research and Director of Extension.

(6) The Director shall have financial powers for the day to day and routine functioning of the School.

21. *School Governing Council.*—(1) The School Governing Council shall consist of the following members, namely:—

(i) Director of the School, who shall be the Chairman;

(ii) Heads of all Departments of the School;

(iii) Senior most Teacher of each Department;

(iv) Finance Officer or his representative not below the rank of Assistant;

(v) Not more than five experts in the field nominated by the Vice Chancellor in consultation with the Director:

Provided that such experts shall be invited only when the agenda includes discussion on curriculum revision.

(2) The School Governing Council shall meet at least once in a month.

(3) More than half of the members shall form the quorum of the council .

22. *Powers and Functions of the School Governing Council.*—(1) All policies regarding academic and administrative matters of the School shall be taken in the meeting of the School Governing Council.

(2) The School Governing Council shall oversee and approve proposals from the Departmental Governing Council in all academic matters including examinations and results thereof.

(3) The Director shall carry out the decisions of the School Governing Council and co-ordinate the functions of the Departments in the best interest of the School and the University.

(4) The School Governing Council shall prescribe the qualifications of the examiners and approve the panel of examiners for external examinations.

(5) The Director shall appoint examiners and conduct the external examinations.

(6) The School Governing Council shall meet at least once in three months or as and when required to review the academic activities and to take decisions on need based curricular changes.

(7) The School Governing Council shall have adequate financial powers for the functioning of the various Departments under the School including power for strengthening the infrastructure, improving the teaching and research facilities and for maintaining and operating research vessel.

(8) Without prejudice to the provisions in sub-clauses (1) to (7), the School Governing Council shall have the following powers, namely:—

(a) to propose the courses of studies in the institutions maintained by the University.

(b) to propose the qualifications of teachers in Schools and other institutions maintained by the University.

(c) to propose the qualifications of students for admission to the various courses of studies and to the examinations and the conditions under which exemptions may be granted;

(d) to make proposal for instruction and training in such branches of learning as it may think fit;

(e) to make proposal for the institution of Professorships, Readerships, Lectureships and other teaching and research posts required by the University.

(f) to propose schemes for the constitution or reconstitution of Departments for teaching, research and extension education based on the proposals received from the Department Governing Council ;

(g) to exercise such other powers and perform such other functions as may be conferred or imposed on it by this Act and Statutes, Ordinances and Regulations make thereunder.

23. *Departments.*—(1) Each School shall have such number of Departments as may be prescribed from time to time.

(2) Each Department shall have a Head whose appointment, powers and duties shall be such as may be prescribed by the Statutes.

(3) The Head of the Department shall be the Executive Head and shall be responsible for the faithful observance of Statutes, Ordinances and Regulations relating to the Department and for the organization and conduct of teaching, research and extension work in the Department under him.

(4) The Head of the Department shall also be responsible to the Director of School for the teaching, research and extension Programmes entrusted to his Department.

24. *The Department Governing Council.*—(1) All permanent teachers of the concerned Department shall be the members of the Department Governing Council.

(2) All policies regarding the academic and administrative matters pertaining to the Department shall be taken in a meeting of the Department Governing Council.

(3) The Department Governing Council shall prescribe the qualifications of the examiners and approve the panel of examiners for internal examination.

(4) The Head of Department shall implement the decisions of the Department Governing Council after due approval by the concerned bodies.

(5) The Head of Department shall appoint examiners, and conduct the internal examination.

(6) The Department Governing Council shall design the syllabus and make proposal regarding the courses of study in the Department to the School Governing Council .

(7) The Department Governing Council shall meet at least once in a month or as and when required to review the academic activities and to suggest need based curricular changes.

25. *The Faculties.*—(1) The faculties shall be the principal academic co-ordination authorities of the University in respect of studies and research in the subjects included in the faculty and also in respect of studies and research in multi-disciplinary faculties.

(2) The University shall have such faculties as may be prescribed by the Statutes.

(3) A faculty shall be constituted, divided or combined with another faculty or abolished only with the approval of the Academic Council.

(4) The faculty shall comprise such subjects as may be prescribed by the Statutes.

(5) The faculty shall consist of the following members, namely:—

(i) the Dean – Ex-officio Chairperson;

(ii) the Chairperson of each Board of Studies for the subjects comprised in the Faculty;

(iii) One member of each Board of Studies to be elected by the members of the Board of Studies from among themselves out of whom at least one shall be a postgraduate teacher; and

(iv) two subject experts, preferably from outside the State, nominated by the Vice Chancellor.

(6) The term of members of a faculty shall be three years or such period as may be prescribed by the Statutes.

26. *The Powers and functions of Faculties.*—(1) The faculty shall have the following powers and functions, namely:—

(a) to consider and report on any matter referred to it by any Council including the University Governing Council, Academic Council or Planning Committee;

(b) to consider and approve recommendations of the Board of Studies in the faculty on matters not affecting any other faculty;

(c) to consider and make recommendations to the Academic Council on academic matters within its purview which affect any other faculty or faculties or which involve administrative or financial implications;

(d) to consider and recommend to the Academic Council introduction of new courses, inter-disciplinary courses and short-term training Programmes referred to it by the Board of Studies or Board of Inter-disciplinary Studies, if any, constituted by the Statutes;

(e) to ensure that rules and guidelines framed for the following matters by the Academic Council are implemented :—

(i) long-term curriculum development;

(ii) faculty development;

(iii) teaching or learning material development;

(iv) research in educational matters with particular reference to colleges;

(f) to plan organization of inter-departmental and inter-faculty Programmes in consultation with the Board of Studies and other faculties;

(g) to recommend to the Academic Staff College and the Academic Council regarding organization of continuing Fisheries/continuing ocean studies education, refresher and orientation courses for teachers of University especially for the revised or newly introduced or inter-disciplinary courses of study;

(h) to prepare and submit the annual report of the functioning of the faculty to the Vice Chancellor ; and

(i) to consider any other academic matter which may be referred to it.

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30. *Officers of the University.*—The following shall be the Officers of the University, namely :—

** ** ** **

(xiii) Director of Schools;

(xiv) Heads of Departments; and

** ** ** **

33. *The Vice Chancellor.*— (1) The Vice Chancellor shall be a full-time Officer of the University.

(2) The Vice Chancellor shall be appointed by the Chancellor on the advice of the Selection Committee consisting of one person nominated by the Governing Council of the University, one person nominated by the Government, Director General of the Indian Agricultural Research or his representative;

Provided that the nominee of the University Governing Council shall not be from among the members of that Council or an employee of the University.

Provided further that the selection committee shall submit a panel of members not exceeding three to the Chancellor unanimously;

Provided also that if the advice rendered by the Selection Committee is not unanimous, the Chancellor may accept the opinion of the majority of its members.

(3) The Vice Chancellor shall be a person of eminent and expert in the field of Fisheries or Ocean Studies.

** ** ** **

(6) The term of the Vice Chancellor shall be five years or till he attains the age of sixty five years, whichever is earlier. Provided that he shall be eligible for re- appointment.

** ** ** **

(12) Where the post of Vice Chancellor falls permanently vacant, either by resignation or otherwise, the vacancy shall be filled in accordance with the provisions of sub-section (2) and the Vice Chancellor so appointed shall hold office for a full term of five years.

34. *Powers and duties of the Vice Chancellor.*—

** ** ** **

(5) The Vice Chancellor shall be responsible for the presentation of the budget estimate and the statement of accounts and the balance sheet to the University Governing Council .

(6) The Vice Chancellor may take any action in any emergency which in his opinion calls for immediate action and shall in such a case and at the earliest opportunity thereafter report the action so taken to the officer or authority or body who or which would ordinarily have dealt with the matter.

** ** ** **

(8) The Vice Chancellor shall give effect to the orders of the University Governing Council regarding the appointment, suspension and dismissal of officers, teachers and other employees of the University.

** ** ** **

(11) Subject to ratification by the University Governing Council , the Vice Chancellor shall have power to suspend teachers and other employees of the University and to take disciplinary action against them.

** ** ** **

35. *The Pro-Vice Chancellor.*—(1) The Chancellor shall, in consultation with the Vice Chancellor appoint an eminent person in the field of Fisheries or Ocean Studies as the Pro-Vice Chancellor of the University.

(2) The term of Pro-Vice Chancellor shall be five years or till he attains the age of sixty years, whichever is earlier, provided that a person shall not be appointed as Pro-Vice Chancellor for more than two consecutive terms.

(3) The Pro-Vice Chancellor shall be a full-time salaried officer of the University and the terms and conditions of his service including pay and allowance shall be such as may be determined by the Government .

** ** ** **

(5) Notwithstanding anything contained in sub-clause (1) the first Pro-Vice Chancellor shall be appointed by the Government for a period not exceeding five years on such terms and conditions.

36. *Dean.*—(1) A person not below the rank of Professor and having educational qualifications and teaching experience as may be prescribed by the Statute may appoint as the Dean of the Faculty.

(2) Dean shall be an academic officer of the University.

(3) Dean shall be responsible for attaining academic progress, keeping standard of teaching providing training to teachers and implementing academic policies approved by the Academic Council .

(4) Dean of each Faculty shall be nominated by Vice Chancellor members of the Faculty.

(5) Dean shall be responsible for convening the meetings of the Faculty in consultation with the Vice Chancellor, if it is necessary, and shall be the Chairman of such meeting.

** ** * ** *

(10) Dean shall have power to prepare proposals for fellowships, scholarships and other distinctions related to the constituent faculties and the same may be submitted for the consideration of the Academic Council.

** ** * ** *

38. *The Finance Officer.*—(1) The Finance Officer shall be a full-time salaried officer of the University and shall be appointed by the University Governing Council on such terms and conditions as it may deem fit.

** ** * ** *

41. *The Controller of the Examinations.*—(1) The Controller of Examinations shall be appointed by the Vice Chancellor on the recommendation of a Selection Committee constituted for the purpose in such a manner as may be prescribed by the Statutes. The Controller of Examinations shall be a full-time salaried officer of the University and shall work directly under the control of the Vice Chancellor.

(2) The term of appointment of the Controller of Examinations shall be for a period of five years and shall be eligible for re-appointment.

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42. *The Director of Research* .—(1)

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(4) The Director of Research shall be responsible for the direction and co-ordination of research programmes set forth in Section 46 and for the efficient working of the research centres.

** ** * * * *

44. *Director of School*.—(1) There shall be a Director for each school who shall be appointed in such manner as may be prescribed;

Provided that the University Governing Council may direct that a Director shall be in-charge of more than one School.

(2) The Director shall be a full-time salaried officer of the University and shall hold office for such period as may be prescribed.

(3) The Director shall be paid such salary and allowances subject to such conditions of service as may be prescribed.

(4) The Director shall be the Chief Executive of the school and Chairman of the School Governing Council under him and shall be responsible to the Vice-Chancellor for the faithful observance of the Statutes, the Ordinances and Regulations relating to the School. He shall work in close liaison with other officers including the Director of Research and Extension and shall generally work through the Heads of Departments of Schools and School Governing Council .

(5) The Director shall discharge such other duties and perform such other functions necessary for the proper functioning of the work of his school as may be assigned to him by the University Governing Council .

45. *Head of Department*.—(1) Each Department shall have a Head whose appointment, powers and duties shall be such as may be prescribed by the Statutes.

(2) The Head of the Department shall be the Executive Head and shall be responsible for the faithful observance of Statutes, the Ordinances, and the Regulations relating to such Departments and for the organization and conduct of the teaching, Research and Extension work of the Department under him.

(3) The Head of the Department shall also be responsible to the Director of School for the teaching, research and extension programmes entrusted to his Department.

** ** ** **

49. *Co-ordination of functions.*—(1) ** ** **

** ** **

(3) The Vice Chancellor shall be responsible to see that there is appropriate inter-relation of the different curricula and courses offered in the different Schools of the University so as to avoid unnecessary duplication of functions between Schools and to provide the students with the best courses and instruction faculties feasible within the resources of the University.

** ** ** **

50. *Appointment of teachers, officers and staff.*—(1)

** ** **

(6) The normal retirement age of the Dean, Directors of Schools, Director of Research, Director of Extension, Director of Regional Centres, Professors and other categories of teachers of the University shall be sixty years.

(7) The normal retirement age of officers of the University other than the Chancellor, the Pro-Chancellor, the Vice Chancellor and those specified in sub-section (6) shall be fifty five years.

** ** ** **

52. *Admissions and Examinations.*—(1) Subject to the reservation policy of the Government for the weaker sections of society, admission to all courses in the University Departments, colleges and schools shall be made on the basis of competitive merit in accordance with the rules, if any, made by the Government.

Provided that where rules have been framed by the Government in the interest of the students of the entire State, the University shall adopt and publish the same in the Gazette, at least six months before the beginning of any academic session:

Provided further that having regard to the maintenance of discipline, the authority concerned shall have the power to refuse admission to a student.

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60. *University Appellate Tribunal*.—(1) The Government shall constitute an Appellate Tribunal for the purposes of this Act.

(2) The Appellate Tribunal shall be a judicial officer not below the rank of a District Judge nominated by the Chancellor in consultation with the High Court.

(3) The term of office of the Appellate Tribunal shall be three years from the date of its nomination.

(4) The Appellate Tribunal shall have the power to make regulations consistent with the provisions of the Ordinance with the previous sanction of the Government for regulating its procedure and disposal of its business. The regulation so made shall be published in the Gazette.

(5) The remuneration and other conditions of service of the Appellate Tribunal shall be such as may be prescribed by the Statutes.

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64. *Finance Committee*.—(1) The University Governing Council shall constitute a Finance Committee consisting of the Vice Chancellor, the Finance Secretary to Government, Higher Education Secretary, Finance Officer and two members chosen by the University Governing Council, one from among its non-official members and the other from among its ex-officio members who have expertise in the field. The Finance Committee shall meet once in three months.

(2) The Finance Committee shall have the following powers, namely:—

(a) to examine the annual accounts of the University and to advise the University Governing Council thereon;

(b) to examine the annual budget estimates of the University and to advise the University Governing Council thereon;

(c) to review the financial position of the University from time to time;

(d) to make recommendations to the University Governing Council on all matters relating to the Finance of the University;

(e) to make recommendations to the University Governing Council on all proposals involving expenditure for which no provision has been made in the budget or which involve expenditure in excess of the amount provided in the budget.

** ** ** **

66. *Statutes.*—(1) ** ** ** **

(2) Statutes may provide for all or any of the following matters, namely:—

** ** ** **

(v) the establishment and maintenance of the University schools, departments, institutions, constituent colleges, institutions of higher learning, centres for research or specialized studies and hostels;

** ** ** **

(viii) abolition of University schools, departments or institutions, constituent colleges and centres;

** ** ** **

(xii) The norms for grant of autonomy to University schools, departments, colleges and recognized institutions, subject to the approval of the State Government;

** ** ** **

68. *Ordinances.*—Subject to the conditions prescribed by or under this Act, the Governing Council may make Ordinances, to provide for all or any of the following matters, namely:—

** ** ** **

(vi) the classification of teachers, staff strength in various departments, workload of teachers and other staff in the University Department, colleges and schools;

** ** ** **

69. *Procedure for making Ordinances.*—The Governing Council may make, amend or repeal Ordinances in the manner hereinafter provided,—

(i) No ordinances concerning the matters referred to in clauses (i) to (iv) of section 67 above, or any other matter connected with the maintenance of the standards of teaching and examinations within the University, shall be made by the Governing Council unless a draft thereof has been considered by the Academic Council .

** ** ** **

71. *Orders.*—(1) The University Governing Council shall have power to issue orders not inconsistent with the provisions of this Act, Statutes, Ordinances and Regulations made thereunder for the guidance and working of Schools and Committees, Colleges and other bodies under the provisions of this Act or the Statutes, Ordinances and Regulations made thereunder and for regulating the procedure and conduct of business of any Authority of the University.

** ** ** **

NOTES ON CLAUSES

Clause 2.— This clause seeks to substitute certain expressions used in the title of the principal Act with certain other expressions.

Clause 3.— This clause seeks to amend certain expressions used in the preamble of the principal Act with certain other expressions.

Clause 4.— This clause seeks to substitute certain words and expressions in sub-section (1) of section 1 of the principal Act with certain other words and expressions.

Clause 5.—This clause seeks to amend certain definitions and expressions with and to omit the certain existing clauses and to insert new clauses in section 2 of the principal Act.

Clause 6.—This clause seeks to amend sub-section (1) and (2) of section 3 of the principal Act by substituting certain expressions with certain other expressions and for inserting sub-section (6) and proviso.

Clause 7.—This clause seeks to amend certain words and expressions in item (iv) of section 5 of the principal Act by substituting certain other expressions.

Clause 8.—This clause seeks to omit and amend certain clauses in section 7 of the principal Act.

Clause 9.—This clause seeks to amend sub-section (1) of section 8 by substituting certain words and expressions and to substitute new sub-sections for sub-section (7) and (8) of the principal Act.

Clause 10.— This clause seeks to substitute certain expressions in section 9 of the principal Act with certain other expressions.

Clause 11.— This clause seeks to substitute certain expressions used in sub-section (1) of section 10 of the principal Act with certain other expressions.

Clause 12.—This clause seeks to insert a new section for section 12 of the principal Act.

Clause 13.—This clause seeks to make amendments to sub-section (1) of section 13 of the principal Act.

Clause 14.— This clause seeks to amend certain sub-sections and to insert a new sub-section in section 14 of the principal Act.

Clause 15.— This clause seeks to insert a new section for sub-section (1) of section 15 of the principal Act.

Clause 16.— This clause seeks to substitute a new section for section 17 of the principal Act.

Clause 17.— This clause seeks to amend sub-section (2) of section 18 of the principal Act.

Clause 18.— This clause seeks to amend sub-sections (1) and (2) of section 19 of the principal Act.

Clause 19.— This clause seeks to insert a new section 19A after section 19 of the principal Act.

Clause 20.— This clause seeks to omit section 20 of the principal Act.

Clause 21.— This clause seeks to omit section 21 of the principal Act.

Clause 22.— This clause seeks to omit section 22 of the principal Act.

Clause 23.— This clause seeks to omit section 23 of the principal Act.

Clause 24.— This clause seeks to omit section 24 of the principal Act.

Clause 25.— This clause seeks to amend sub-sections (2), (3), (4), (5) and (6) of the principal Act.

Clause 26.— This clause seeks to insert section 25A after section 25 of the principal Act.

Clause 27.— This clause seeks to amend section 26 of the principal Act.

Clause 28.— This clause seeks to amend section 30 of the principal Act.

Clause 29.— This clause seeks to amend section 33 of the principal Act.

Clause 30.— This clause seeks to amend sub-section (5), (6), (8) and to omit sub-section (11) of section 34 of the principal Act.

Clause 31.— This clause seeks to amend section 35 of the principal Act.

Clause 32.— This clause seeks to amend section 36 of the principal Act.

Clause 33.— This clause seeks to amend sub-section (1) of section 38 of the principal Act.

Clause 34.—This clause seeks to amend sub-section (1) and omit sub-section (2) of section 41 of the principal Act.

Clause 35.— This clause seeks to amend section 42 of the principal Act.

Clause 36.— This clause seeks to omit section 44 of the principal Act.

Clause 37.— This clause seeks to amend section 45 of the principal Act.

Clause 38.— This clause seeks to insert section 45A after section 45 of the principal Act.

Clause 39.— This clause seeks to substitute certain expression for certain other expressions in section 49 of the principal Act.

Clause 40.— This clause seeks to amend section 50 of the principal Act.

Clause 41.— This clause seeks to omit second proviso of sub-section (1) of section 52 of the principal Act.

Clause 42.— This clause seeks to amend section 60 of the principal Act.

Clause 43.— This clause seeks to amend section 64 of the principal Act.

Clause 44.—This clause seeks to omit items (v), (viii) and (xii) of sub-section (2) of section 66 of the principal Act.

Clause 45.— This clause seeks to substitute certain words and expressions for certain other expressions in item (iv) of section 68 of the principal Act.

Clause 46.— This clause seeks to amend section 69 of the principal Act.

Clause 47.— This clause seeks to substitute certain expressions for certain other expressions in sub-section (1) of section 69 of the principal Act.

Clause 48.— This clause seeks to provide for the repeal and saving.
